

DIVISION BENCH

O-116

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/676(KB)2020

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.
2. Hon'ble Member(T), Shri Harish Chander Suri**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 03rd February, 2021, 10:30 A.M

Name of the Company	JAI BALAJI INDUSTRIES LIMITED Vs. THE ORISSA MINERALS DEVELOPMENT COMPANY LIMITED		
Under Section	IBC Under Sec 9		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Counsel / Authorised Representative appeared through video conference:

- | | | |
|----|---|--------------------------------|
| 1. | Ms. Manju Bhuteria, Advocate |] For the Operational Creditor |
| 2. | Ms. Pallabi Ghosh, Advocate |] |
| 3. | Mr. Mrigank Kejriwal, Advocate |] |
| 1. | Mr. Kamal Kumar Chattopadhyay, Advocate |] For the Corporate Debtor |
| 2. | Mr. Debdeep Sinha, Advocate |] |

ORDER

- Ms. Manju Bhuteria, Ld. Counsel for the Operational Creditor is present. Mr. Kamal Kumar Chattopadhyay, Ld. Counsel for the Corporate Debtor is present.
- Ms. Manju Bhuteria, Ld. Counsel for the Operational Creditor submits that in a connected matter, viz, CP(IB) No. 688/KB/2020, the order of admission in CIRP passed by this Adjudicating Authority has been stayed by the Hon'ble NCLAT and the next date of hearing is on 18/02/2021.
- We, therefore, deem it prudent to adjourn this matter along with CP(IB) No. 688/KB/2020 on **07/04/2021**. Liberty is, however, granted to the parties to mention the matter in case the Hon'ble NCLAT's order is received earlier.

**(Harish Chander Suri)
Member (Technical)**

**(Rajasekhar V.K.)
Member (Judicial)**